

Herba Prabhat,
Street No. 24
Khodiyar Nagar,
Aji Vasahat,
Rajkot.

Applicant.

Advocate Shri B.B. Gogia

Versus

1. Union of India
Through Secretary
Department of
Telecommunication,
Government of India,
New Delhi

2. Divisional Engineer Telephones
Near Girnar Cinema
Rajkot

Respondents.

Advocate Shri Akil Kureshi

ORAL JUDGEMENT

In

C.A. 5 of 1992

Date 1-12-1992

In

O.A. 28/1988

Per Honble

Shri N. V. Krishnan

Vice Chairman

The learned Counsel for the applicant states that though he has been taken back in service, the order has not complied regarding the back wages. We notice that the original order directing the respondents to give continuity of service to the applicant as well as back wages and consequential benefits. However no time limit was fixed for compliance.

(4)

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2. Considering the fact that compliance has already been effected partly, we are satisfied that this case can now be disposed of with a direction to the respondents to ensure full compliance of the original order within a period of four weeks from the date of receipt of this order. We do so.

Contempt application is disposed of with these directions.

R.C. Bhatt
(R.C. Bhatt)

Member (J)

N.V. Krishnan
(N.V. Krishnan)

Vice Chairman.

*AS.